

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Monday, 21st July, 1952.

The House met at a Quarter Past
Eight of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

PAPERS LAID ON THE TABLE

(I) CENTRAL ADVISORY COUNCIL (PROCEDURAL RULES; (II) REGISTRATION AND LICENSING OF INDUSTRIAL UNDERTAKINGS RULES.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table, under subsection (4) of section 30 of the Industries (Development and Regulation) Act, 1951, a copy of each of the following Rules published in Notifications Nos. S.R.O. 813 and S.R.O. 1141, dated the 8th May and 9th July, 1952:

(i) The Central Advisory Council (Procedural) Rules, 1952. [Placed in Library. See No. P-33/52].

(ii) The Registration and Licensing of Industrial Undertakings Rules, 1952 [Placed in Library. See No. P-34/52].

ELECTION TO COMMITTEE

INDIAN COUNCIL OF AGRICULTURAL RESEARCH

The Minister of Rehabilitation (Shri A. P. Jain): I beg to move:

"That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agricultural Research, this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to be members of the

Indian Council of Agricultural Research."

Mr. Speaker: The question is:

"That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agricultural Research, this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to be members of the Indian Council of Agricultural Research."

The motion was adopted.

Mr. Speaker: I have to inform Members that for the purpose of election by means of the single transferable vote of four Members to the Indian Council of Agricultural Research, the programme of dates will be as follows:

1. Nominations to be filed in the Parliamentary Notice Office upto 12 Noon on Thursday, the 24th July, 1952.
2. Election, if necessary, would be held on Monday, the 28th July 1952, in Deputy Secretary's room (No. 21) in the Parliament House between the hours 10-30 A.M. and 1 P.M.

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of sub-rule (5) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Indian Tariff (Third Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 16th July, 1952, and transmitted to the Council of States for its recommendations, and to state that the